

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3439
ANSWERED ON:30.08.2013
AWC UNDER MULTI SECTORAL PROGRAMME
Jakhar Shri Badri Ram

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Union Government has any proposal to construct Anganwadi Centres (AWCs) under the Multi-Sectoral Development Programme or any other programme in the country including Kerala;
- (b) if so, the details thereof; and
- (c) the steps being taken/proposed to be taken by the Government in this regard?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a) to (c):Construction of 27855 AWC buildings based on the District Plans have been approved by Ministry of Minority Affairs under Multi-Sectoral Development Plan (MSDP) in minority concentration districts as on 30.09.2012. In Kerala, there is no AWC building approved for construction under MSDP as on 30.09.2012.

Under the Strengthening and Restructuring of ICDS, Government has approved provision of Construction of 2 lakh Anganwadi Centres (AWCs) during the 12th Five Year Plan Period to all the States/UTs, including Kerala. During the current year, a provision for construction of 20,000 AWC buildings has been made. The funding for this would be provided @ ` 4.5 lakh per unit with the ratio of 75:25 between Centre and States except NER where it will be 90:10. Cost of the AWC buildings to be in accordance with the State Schedule of Rates (SOR).

The States/UTs are to project their demand for construction of AWC buildings in their APIP. In the APIP 2013-14 submitted by state of Kerala, demand for construction of 2580 AWC buildings has been made.

Besides this, there is provision for allotment of funds from State resources as well as leveraging of funds under BRGF, RIDF, IAP, 13th Finance Commission, ACA, MLALAD and other similar schemes for construction of AWC Buildings.

Recently, the Ministry of Rural Development has included construction of AWCs in the list of new works for activities permitted under MGNREGA. In this regard, a joint letter from Secretary, Ministry of Women & Child Development and Secretary, Ministry of Rural Development has been issued to all States/UTs, including Kerala.